

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 110/TT/2017

- Subject** : Petition for determination of for Extension of Kudankulam APP-Tirunelveli 400 kV (Quad) D/C line to Tuticorin Pooling Station alongwith associated bays at Tuticorin Pooling Station under “Connectivity for Kudankulam 3 & 4 (2 x 1000 MW) with Inter-state Transmission System” in Southern Region from COD to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 24.4.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Limited (KPTL) and 16 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesh, PGIL
Shri V.P. Rastogi, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner made the following submissions:-

- (a) There is no time over-run and cost over-run in case of the instant assets.
- (b) PGCIL has filed rejoinder to the reply of NPCIL vide affidavits dated 31.8.2017 and 20.4.2018 and they have also submitted COD letter, RLDC certificate, CEA certificate and revised forms.



(c) In the 36th Standing Committee Meeting of Southern Region the following connectivity arrangement for the Kudankulam unit was agreed:-

- (i) In the present Kudankulam APP transmission system all the four circuits are terminating at Tirunelveli Sub-station. Units 1 and 2 (2 x 1000 MW) are dependent on availability of Tirunelveli Sub-Station. It is observed that in case of outage of the complete Tirunelveli Sub-Station, there may be complete back down of Kudankulam 2 x 1000 MW generation. To address this eventuality, it is proposed to extend one of the Kudankulam APP Tirunelveli 400 kV Quad D/C line to Tuticorin Pooling Station as this will enable evacuation of power from Kudankulam APP to two different sub-stations.
- (ii) There is a separate double circuit line from Kudankulam Units 3 and 4 which is incidentally passing close to Tirunelveli Sub-station but the said line is not being taken up by PGCIL as the completion date of Units 3 and 4 is uncertain.
- (iii) With regard to connectivity for Kudankulam 3 and 4 (2 x 1000 MW) with inter-State transmission system work, PGCIL has done limited work as agreed in the 36th SCM and when the Kudankulam Units 3 and 4 are commissioned, PGCIL shall take up the matter with its Planning Division and the SCM.

2. After hearing the parties, the Commission directed the petitioner to file the Connectivity diagram of the proposed arrangement and Minutes of 37th SCM, on affidavit by 21.5.2018, with a copy to the respondents.

3. The Commission directed the CTU to explain the planning philosophy followed while planning for KKNPP 1 and 2 (connecting to sub-station). Whether CTU has made similar proposals and risk mitigation measures in case of similarly placed generators? The Commission further asked the CTU to explain the arrangement for KKNPP 3 and 4 on its COD, keeping in view the present interim arrangement, by 14.5.2018.

4. The Commission further directed the respondents to file their reply by 18.5.2018 and the petitioner to file rejoinder, if any, by 25.5.2018. The Commission also directed the parties to comply with the above directions within the specified time and observed that if no information is received, the petition will be disposed on the basis of the information on record.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

